

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 75829 of 2015

(Arising out of Order-in-Appeal No. 15/RAN/2015 dated 08.05.2015 passed by the Commissioner (Appeals), Central Excise and Service Tax, 605, Mahabir Tower, Main Road, Ranchi – 834 001)

Kailash Yadav

: Appellant

Village: Bellahi, P.O. – Barhi, Hazaribagh
[C/o. S.A.Z. Rezvi (Adv.), Rezvi Law Associates, Rabindrapath,
Hazaribagh – 825 301, Jharkhand]

VERSUS

Commissioner of Central Excise and Service Tax : Respondent

Ranchi Commissionerate,
Central Revenue Building, 5A, Main Road,
Ranchi – 834 001

APPEARANCE:

None for the Appellant

Shri S.K. Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75736 / 2025

DATE OF HEARING / DECISION: 21.03.2025

ORDER: [PER SHRI ASHOK JINDAL]

Today when the matter was called for hearing, none appeared on behalf of the appellant nor was any request for adjournment received on their behalf, despite issue of notice of hearing. It is observed from the records that the matter had been listed before this Tribunal on multiple occasions and sufficient opportunities had been given to the appellant to represent their case, but the appellant remained unrepresented. This shows that the appellant is not interested in pursuing their appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their case by way of filing application for restoration of the appeal, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd